

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 610 of 2019

IN THE MATTER OF:

Mr. Anbalagan Kathirresan

...Appellant

Versus

State Bank of India & Anr.

...Respondents

Present:

For Appellant :

**Mr. Ankit Parhar and Ms. Swastika Chakravarti,
Advocates**

For 1st Respondent:

Mr. V. D' Costa, and Ms. Astha, Advocates

For 2nd Respondent :

**Mr. Vikram Hegde and Ms. Hima Lawrence,
Advocates**

ORDER

04.07.2019 Mr. Ankit Parhar, learned counsel appearing on behalf of the Appellant and Mr. V. D' Costa, learned counsel appearing on behalf of the 'State Bank of India' submits that the parties have reached the settlement and the 'Terms of Settlement' will soon be signed.

Mr. Vikram Hegde, learned counsel appearing on behalf of the 'Resolution Professional' submits that 'Committee of Creditors' have not yet been constituted but other steps have been taken and pursuant to the advertisement the 'Resolution Professional' has collated the claims. He is allowed to continue with rest of the process and will also follow the interim order dated 31st May, 2019.

On the request of the learned counsel for the parties, by way of last chance, we adjourn the case for 3 weeks.

Post the case 'for orders' on **1st August, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)